

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 56/2025

IN THE MATTER OF:

M/s Chawla Engineering Works

... Applicant

VERSUS

Delhi Pollution Control Committee & Anr Respondents

NDOH:-04.12.2025

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Filed by:

New Delhi:

Dated: 17th.10.2025

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Appeal No. 56/2025

IN THE MATTER OF:

M/s Chawla Engineering Works

... Applicant

VERSUS

Delhi Pollution Control Committee & Anr Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE (RESPONDENT NUMBER-1) IN
COMPLIANCE TO THE ORDER DATED 24.09.2025.**

IT IS MOST RESPECTFULLY SHOWETH:

I, Ajeeta Dayal Agrawal, Additional Director, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Additional Director, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 24.09.2024 on the basis of the appeal filed by M/s Chawla Engineering



Works (appellant) who has challenged the order dated 09.10.2024 passed by the Delhi Pollution Control Committee thereby imposing the Environmental Compensation of Rs. 15,00,000/-.

3. That, This Hon'ble Tribunal was pleased to issue notice to Delhi Pollution Control Committee (DPCC) and SDM (Patel Nagar) on the condonation of delay application.

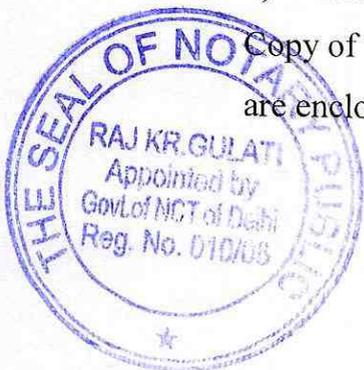
4. That, following is the factual matrix of the case,

(I) That a complaint was received from Teacher Lane Resident Welfare Association Delhi against GPI (Grossly Polluting Industry) unit operating in Anand Parbat Industrial Area, Delhi-110095. Along with the complaint, names and address of 14 units were mentioned. Copy of the complaint is annexed herewith as **Annexure-1.**

(II) That, to check the contents of the complaint, DPCC had inspected all the sites as mentioned in the complaint. The site of the M/s Chawla Engineering Work appellant herein was inspected on 08.11.2023. Following are the observation during the inspection:

- a) Unit found operational engaged in the activity of Electroplating without consent from DPCC.
- b) Effluent Treatment Plant (ETP) not found installed and waste water was discharged directly into the drain without treatment.
- c) Emission Control System (ECS)/ channelization not found installed.
- d) Hazardous Waste Management not complied with.

Copy of the inspection report dated 08.11.2023 alongwith photographs are enclosed herewith as **ANNEXURE-2 (Colly).**



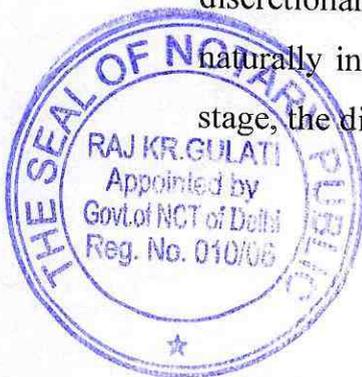
- (III) That, looking at the pollution potential of the unit, DPCC issued directions for closure to the appellant unit on 01.01.2024. A show cause notice dated 01.01.2024 was also issued for imposing EDC of Rs. 15 lakhs (rupees fifteen lakhs only). Through the SCN, an opportunity to submit reply was given to the appellant. Copies of the direction for closure as well as show cause notice dated 01.01.2024 are enclosed herewith as ANNEXURE-3(colly).
- (IV) That, appellant submitted reply on 16.02.2024, interalia stating that the unit has closed and the premises has been vacated. The unit has also submitted an undertaking and surety bond that it will not resume operations without prior permission. Copy of the reply dated 16.02.2024 is enclosed herewith as ANNEXURE-4.
- (V) That, as the Environmental Compensation (EC) is levied on the violations already done by the unit, the reply of the unit was not found satisfactory. Therefore, DPCC issued order for confirmation of Environmental Damage Compensation of Rs. 15 lakhs on 09.10.2024 against the appellant. Copy of the order dated 09.10.2024 is enclosed herewith as ANNEXURE-5.
- (VI) That, as the unit failed to deposit the EC even after two months, recovery letter dated 10.12.2024 was issued to the SDM (Patel Nagar) to recover the EDC amounting to Rs. 15 lakhs. Copy of the recovery letter dated 10.12.2024 is enclosed herewith as ANNEXURE-6. As EC was still not deposited, therefore reminder letter dated 08.04.2025 was issued to the SDM (Patel Nagar). Copy of the reminder recovery letter dated 08.04.2025 is enclosed herewith as ANNEXURE-7.



5. That, it is most respectfully submitted that the impugned order dated 09.10.2024 was communicated to all the parties on 09.10.2024 by Speed Post. In terms of Sec. 16 of the NGT Act, if the person aggrieved by the order, should prefer an appeal, he should file it within 30 days from the date on which the order or decision is communicated. Further, as per the Proviso to the above provision, the Tribunal may, if it is satisfied that the Appellant was prevented by sufficient cause from filing the appeal within in the said period, allow it to be filed under the Section within a further period not exceeding sixty days.
6. That it is most respectfully submitted that the impugned order was issued on 09.10.2024 and as per Sec. 16 of the NGT Act, the appeal had to be preferred within 30 days from the date of communication. As per the above mandate, the appeal had to be preferred on or before 14.11.2024 (considering one week for service). However, the appeal had not been filed on or before the said date.

Further, the Hon'ble Tribunal may allow the appellant to file the appeal beyond the said period of 30 days but not exceeding 60 days, if sufficient reasons for prevention has to be shown to the satisfaction of the Tribunal. The said period of 60 days commenced from 14.11.2024 and expired on 13.01.2025.

7. That it is most respectfully submitted that a party is not entitled to the condonation of delay in question as a matter of right. The proof of sufficient cause is a condition precedent for the exercise of the discretionary jurisdiction vested in the Courts/ Tribunals and this aspect naturally introduces the consideration of all relevant facts and it is at this stage, the diligence of the party or its bonafides may fall for consideration.



8. It is submitted that it is vehemently denied that no prejudice is caused to the Respondents if the delay is condoned and the appeal is taken up for adjudication on merits and the balance of convenience if in favour of the applicant. The Applicant has not stated a single valid reason in his application for filing the appeal belatedly.
9. For the foregoing reasons, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the I.A.No.614 of 2025 filed for condonation of delay in Appeal no. 56 of 2025.

Heeth
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

16 OCT 2025

Verified at New Delhi on this ____ day of October, 2025.

Heeth
DEPONENT



16 OCT 2025

Heeth
ATTESTED

NOTARY PUBLIC
GOVT. OF NCT OF DELHI

List of the polluting Unit Operating Illegally GPI Ind. in Anand parbat Indus. Area New Delhi-110005				
S N	Name	Address	Nature of Work	Mobile Number
1	New ok Electroplaters	31/51, Street No-4, First Floor, APIA	Electroplating	
2	Guru Kirpa Industries	B-5, Street No-7, APIA Top Floor	Electroplating	
3	R S Industries	B-5 Street No-7, APIA Top Floor	Electroplating	
4	Naresh Agrwal	4/35, Street No-4, APIA Top Floor	Nickle plating	9810371883
5	Prabhu	29N/6, Street No-4, APIA Top Floor	Electroplating	9313789505
6	Jai Narayan	29Q/4 Street No-4, APIA First Floor	Electroplating	
7	Soniya E;ectroplaters	31E/17, Street No-5, APIA	Electroplating	
8	Evebriht Electroplaters	29/12, Street, No-6, APIA	Electroplating	9971130828
9	Chawla Engg Work	S-28, plot No-19, Street No-13, APIA	Electroplating	9810232809
10	Sehgal Eletroplates	29/19, Street No-6, APIA	Electroplating	9818695007
11	B S Mechanicals Works	Street No-4 APIA Top Floor	Electroplating	
12	Mohd Sajid	plot No- Street No-5, First Floor, APIA	Phosfating	9811163866
13	Deepak Plastics	N-29, Street No-4 First Floor, APIA	Electroplating	
14	Omi	29Q/4 Street No-4i, First Floor, APIA	Electroplating	

- 18. Detail of Power Connection : CA No. - 150162491 (27 kVA)
- 19. Whether Unit found in Operation : Yes/No
- 20. Status of Registration under Plastic Waste Management Rules, 2016 : N/A
- 21. Whether Generating Hazardous Waste : Yes/No
- 22. Details about Hazardous Waste :
 - (a) Status of Authorization {if any} : Not applied
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules : Not maintained
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. : N/A
 - (k) Quantity (Ton/Annum) : Not maintained

- Remarks (if Any)
- ① Unit found operational, engaged in the activity of Electroplating without consent from DPCC.
 - ② ETP not found installed and wastewater is discharged directly into drain without treatment.
 - ③ ECS / channelization not found installed.
 - ④ HWM not complied with.

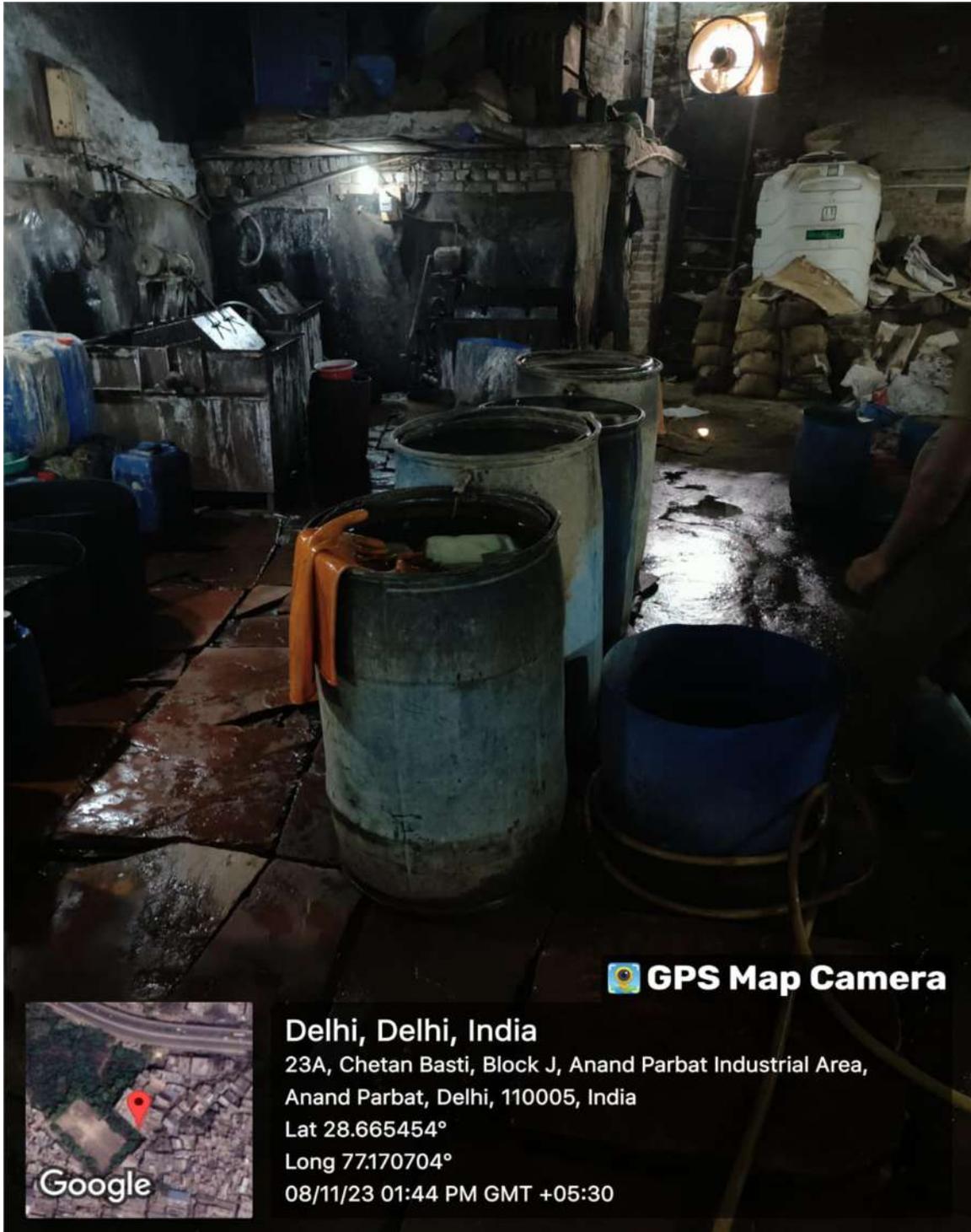
[Handwritten signature]

Signatures, Name & Designation of inspecting officials.

[Handwritten signature]
 JBF

Name- Chawla Engineering Works

Address - S-28, Plot No. 19, Gali No. 13, Anand Parbat



 **GPS Map Camera**



Delhi, Delhi, India

23A, Chetan Basti, Block J, Anand Parbat Industrial Area,
Anand Parbat, Delhi, 110005, India

Lat 28.665454°

Long 77.170704°

08/11/23 01:44 PM GMT +05:30



 **GPS Map Camera**



Delhi, Delhi, India

23A, Chetan Basti, Block J, Anand Parbat Industrial Area,
Anand Parbat, Delhi, 110005, India

Lat 28.665532°

Long 77.170639°

08/11/23 01:44 PM GMT +05:30



DELHI POLLUTION CONTROL COMMITTEE
 (Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
 Kashmere Gate, Delhi 110006
 (Visit us at <https://www.dpcccmms.nic.in>)

By Speed Post



F. No. DPCC/CMC-VII/APIA-Complaint/E- 147117/2023/2688-93 Dated: 01-01-24

Subject: Directions for Closure u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974, 31(A) of Air Act, 1981 and u/s 5 of EP Act read along with HWM Rules 2016 as amended to date.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in air pollution control area.

And whereas, you M/s Chawla Engineering Works, S-28, Plot No. 19, Gali No. 13, Anand Parbat Industrial Area, Delhi-110005 (hereinafter referred as the addressee) are engaged in the activity of Electroplating.

And whereas, public complaints have been received against you and an inspection of the unit was conducted by officials of DPCC on 08.11.2023 and the findings of inspection are as follows:

1. Unit found operational engaged in the activity of Electroplating without consent from DPCC.
2. ETP not found installed and wastewater is discharged directly into drain without treatment.
3. ECS/Channelization not found installed.
4. HWM not complied with

And whereas, you are operating your unit without having any consent from DPCC.

And whereas, you are generating untreated wastewater which is highly toxic and acidic in nature and discharging into the river Yamuna directly or indirectly through various drains. Heavy metals and other pollutants from wastewater pose danger to the human and aquatic life, even heavy metals from it get accumulates in body & causes severe threat to life and grave injury to the environment.

And whereas, no control measures have been taken to control the acidic fumes generated and thus causing sever air pollution.

PTO



DELHI POLLUTION CONTROL COMMITTEE
 (Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
 Kashmere Gate, Delhi 110006
 (Visit us at <https://www.dpccomms.nic.in>)



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F. No. DPCC/CMC-VII/APIA-Complaint/E- 147117/2023/2644-45 Dated: 01-01-24

Subject: Show Cause Notice for imposition for Environment Damage Compensation (EDC)- reg

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

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And whereas, public complaints have been received against you and an inspection of the unit was conducted by officials of DPCC on 08.11.2023 and the findings of inspection are as follows:

1. Unit found operational engaged in the activity of Electroplating without consent from DPCC.
2. ETP not found installed and wastewater is discharged directly into drain without treatment.
3. ECS/Channelization not found installed.
4. HWM not complied with

And whereas, you are operating your unit without having any consent from DPCC.

And whereas, you are generating untreated wastewater which is highly toxic and acidic in nature and discharging into the river Yamuna directly or indirectly through various drains. Heavy metals and other pollutants from wastewater pose danger to the human and aquatic life, even heavy metals from it get accumulates in body & causes severe threat to life and grave injury to the environment.

And whereas, no control measures have been taken to control the acidic fumes generated and thus causing sever air pollution.

And whereas case of your unit was placed before the Competent Authority in Delhi Pollution Control Committee and decided to issue Show cause notice for Lump Sum Environment Damage Compensation which is being levied in view of office order F.No. DPCC/RDPC/EC/2022/3522-3530 dated 30.03.2022 as per the calculation as follow:-

PTO

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Red Category Unit:-

Environment Compensation (EC) = $80 \times 250 \times 0.5 \times 2 \times LF_2 \times N = \text{Rs. } 20000 \times LF_2 \times N$

(LF_2 : For Activity located in redevelopment industrial area is 1.25) and in case where 'N' (No. of days) is not actually measurable or doubtful, "N" shall be considered as 30 days.

EC amount will be doubled if unit is operating without having valid consent.

Therefore you shall be liable to pay EC of $(\text{Rs } 20000 \times 30 \times 1.25 \times 2) = \text{Rs. } 15,00,000/-$ (Rs. Fifteen Lakh Only) through Demand Draft in favor of "Delhi Pollution Control Committee".

Hence by way of this notice, you are hereby given an opportunity to submit your reply as to why EC of Rs. 15,00,000/- should not be confirmed. Your reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as per law. This may also be treated as an opportunity of being heard.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


Sr. Inv. Engineer,
CMC - VII

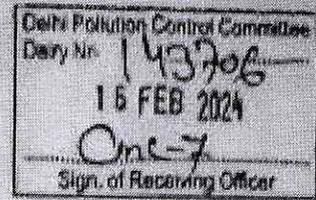
To,

M/s Chawla Engineering Works,
S-28, Plot No. 19, Gali No. 13,
Anand Parbat Industrial Area, Delhi-110005

Copy to: -
Master File CMC-VII

etc

Delhi Pollution Control Committee
 1st Building, Kashmir Gate
 Delhi-110006



16 February 2024

Subject Request for waiver of the penalty amount

Respected Sir,

I had recently been running an electroplating factory for the past few days by the name of "Chavla Engineering Works" [S-28, Plot 19, Industrial Area, Anand Parvat, Delhi-110005]

I have been charged a penalty amount of Rs 15,00,000. Unfortunately, due to my financial condition and huge losses in business, I would be unable to pay such a huge amount. I would be very grateful if you could waive this penalty amount.

I am enclosing an affidavit that I will not continue with this line of work in the future, and I have shut down my factory/unit on 13 February 2024. For proof, I am enclosing current site photographs as well.

I deeply apologise and would be very grateful if you could take my request into consideration. Hoping for a positive response.

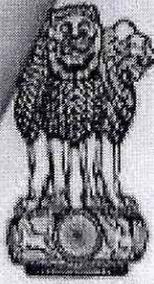
Thank you!

Sincerely,

For Chavla Engineering Works

Yachin
 Yachin Chavla

1204/CMC-7
 21-2-2024



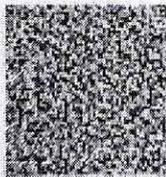
सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	: IN-DL42585482685444W
Certificate Issued Date	: 12-Feb-2024 12:28 PM
Account Reference	: IMPACC (IV)/ di778903/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL42585482685444W
Purchased by	: CHAWLA ENGINEERING WORKS
Description of Document	: Article 34 Indemnity Bond
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: CHAWLA ENGINEERING WORKS
Second Party	: DELHI POLLUTION CONTROL COMMITTEE
Stamp Duty Paid By	: CHAWLA ENGINEERING WORKS
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please Acknowledge below this line



For Chawla Engineering Works

Handwritten Signature
Proprietor

Statutory Acknt

1. The authenticity of this e-stamp certificate should be verified at www.dponline.gov.in or using the e-stamp Mobile App of India Ministry of Revenue.
2. The validity of creating the e-stamp certificate will be available in the e-stamp's Mobile App for 90 days.
3. In case of any discrepancy please contact the concerned authority.

**"ENVIRONMENTAL COMPENSATION SECURITY
(ON RS. 100 NON JUDICIAL STAMP PAPER DULY NOTORIZED,**

I, YACHIN CHAWLA S/o K.S. CHAWLA R/O QP-33, PITAMPURA, DELHI-110034, running a unit under the name and style of M/s CHAWLA ENGG. WORKS as its sole proprietor, do hereby execute a 'Environmental Compensation Security' in favour of Delhi Pollution Control Committee (DPCC) for a sum of Rs. 4 Lakh (Rupees Four Lakh Only) for one year period valid upto 15/2/2025, w.i.t direction for closure u/s 31(A) of Air Act, 1981 under section 33(A) of Water Act, 1974 u/s 5 of Environment (Protection) Act, 1986 issued on 01/01/2024 in respect of aforementioned unit with following terms and conditions-

That in view of the above office order dated 01/01/2024, the aforementioned unit is lying closed w.e.t. 13/02/2024 and is not running / operating my plant (UNIT) and all machinery has been removed from the said premises. That aforementioned unit as named above has requested vide letter dated 13/02/2024 for revocation of said closure direction's dated 01/01/2024.

That as per office order of DPCC dated 01/01/2024 unit is required to submit a Environmental Compensation Security to the DPCC for complying with all pollution control norms and I am furnishing the present 'Environmental Compensation Security' for a period of one year from the date of its execution i.e valid upto 15/2/2025.

That I, further undertake that in case the undersigned / aforementioned unit violates any of the directions passed by the DPCC, as stated above, I shall pay Delhi Pollution Control Committee a sum of Rs. 4 Lakh (Rupees Four Lakh Only) without demur and default in form of Demand Draft in favour of Delhi Pollution Control Committee within seven days of issuance of letter by DPCC in this regard.

That I, the undersigned unequivocally undertake to abide by the all pollution control norms as are applicable to aforementioned unit.

IN WITNESS WHEREOF, the undersigned has put his hands on this Bond on this 13th day of February 2024 in the presence of witnesses mentioned below.

For Chawla Engineering Works

Yachin
Proprietor

Signature with Name of Executant with Rubber Stamp

Witnesses (Signature with Name & Address):-

- 1 K.S. Chawla Kawal Sastroopchawla QP-33 Pitampura Delhi-110034
- 2 Ishar Chawla Ishar Chawla QP-33 Pitampura





DELHI POLLUTION CONTROL COMMITTEE
 (Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
 Kashmere Gate, Delhi 110006
 (Visit us at <https://www.dpccocnms.nctc.in>)



F. No. DPCC/CMC-VII/APIA-Complaint/E- 147117/2023/4388-90 Dated: 09-10-2024

Subject: Order for confirmation of Environment Damage Compensation (EDC)- reg

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in air pollution control area.

And whereas, you M/s Chawla Engineering Works, S-28, Plot No. 19, Gali No. 13, Anand Parbat Industrial Area, Delhi-110005 (hereinafter referred as the addressee) are engaged in the activity of Electroplating.

And whereas, public complaints have been received against you and an inspection of the unit was conducted by officials of DPCC on 08.11.2023 and the findings of inspection are as follows:

1. Unit found operational engaged in the activity of Electroplating without consent from DPCC.
2. ETP not found installed and wastewater is discharged directly into drain without treatment.
3. ECS/Channelization not found installed.
4. HWM not complied with

And whereas, you are operating your unit without having any consent from DPCC.

And whereas, you are generating untreated wastewater which is highly toxic and acidic in nature and discharging into the river Yamuna directly or indirectly through various drains. Heavy metals and other pollutants from wastewater pose danger to the human and aquatic life, even heavy metals from it get accumulates in body & causes severe threat to life and grave injury to the environment.

And whereas, no control measures have been taken to control the acidic fumes generated and thus causing sever air pollution.

And whereas, Show Cause Notice for imposition of Environment Damage Compensation of Rs. 15,00,000/- (Rupees fifteen lakh only) was issued to you vide F. No. DPCC/CMC-VII/NGT/(OA-707/2023)/2024/334-338 dated 01.01.2024 which is levied in view of office order F.No. DPCC/RDPC/EC/2022/3522-3530 dated 30.03.2022.

And whereas, you (the addressee), have submitted the reply which is found to be not satisfactory. Also, you have not deposited the Environmental Compensation (EC) till date.

Cont...

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Now therefore, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it under the provisions of said Acts as amended to date, has decided to issue the following directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of Rs. 15,00,000/- (Rupees fifteen lakh only) in the form of DD in favour of "Delhi Pollution Control Committee" within 15 days of issuance of this order failing which you shall be liable for penal action as per the law.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE, CMC-VII

To,

M/s Chawla Engineering Works,
S-28, Plot No. 19, Gali No. 13,
Anand Parbat Industrial Area, Delhi-110005

Copy for information and necessary action to: -

1. The SDM, (Patel Nagar), Plot No. 3, Shivaji Place, Near West Gate Mall, Raja Garden, New Delhi - 110027 with request to ensure effective closure of the unit and to recover EC of amount Rs. 15,00,000/- (Rupees fifteen lakh only) as arrear of land and revenue, in case unit failed to deposit the same and submit compliance report to this office within 15 days.
2. Master File, CMC-VII



DELHI POLLUTION CONTROL COMMITTEE

4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccocmms.nic.in>)

By Speed Post/E-Mail



F. No. DPCC/CMC-VII/APIA-Complaint/E- 147117/2023/ 5007-09 Dated: 10-12-2024

To,

The SDM, (Patel Nagar),
Plot No. 3, Shivaji Place, Near West Gate Mall,
Raja Garden, New Delhi - 110027

Sub.: Regarding recovery of Environmental Damage Compensation

Sir,

This has reference to letters for Confirmation of Environmental Damage Compensation dated 09.10.2024 and Direction for closure u/s 33 (A) of the Water Act, 1974, u/s 31 (A) of the Air Act, 1981 & u/s 5 of the EP Act, 1986 read along with HWM Rules, 2016 dated 01.01.2024 issued to the unit namely M/s Chawla Engineering Works, S-28, Plot No. 19, Gali No. 13, Anand Parbat Industrial Area, Delhi-110005, wherein Environmental Damage Compensation (EDC) of Rs. 15,00,000/- (Rupees fifteen lakh only) was imposed and you were requested to recover said EDC (copy enclosed). The aforesaid unit has failed to deposit Environmental Damage Compensation till date.

In view of above, you are requested to take appropriate action for recovery of Environmental Compensation of Rs. 15,00,000/- (Rupees fifteen lakh only) from the aforesaid Proprietor/ Owner/ Occupier of the premises (required to be remitted to DPCC in favor of "DELHI POLLUTION CONTROL COMMITTEE") within 15 days of the issue of this letter.

Encl.: As above

Yours sincerely

SEE, CFC-VII

Copy to:-

1. The DM, (West Delhi), Plot No. 3, Shivaji Place, Near West Gate Mall, Raja Garden, New Delhi - 110027
2. Master File, CFC-VII

Annexure-7

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REMINDER
By Speed Post/E-Mail

DELHI POLLUTION CONTROL COMMITTEE
3rd Floor, Block-1, DMRC IT Park, Shastri park,
Delhi - 110053
(Visit us at <https://dpcc.delhigovt.nic.in>)



F. No. DPCC/CMC-VII/APIA-Complaint/E- 147117/2023/5663-66 Dated: 8-4-2025

To.

The SDM, (Patel Nagar),
Plot No. 3, Shivaji Place, Near West Gate Mall,
Raja Garden, New Delhi - 110027

Sub.: Regarding recovery of Environmental Damage Compensation

Sir,

This has reference to letters for Confirmation of Environmental Damage Compensation dated 09.10.2024 and Direction for closure u/s 33 (A) of the Water Act, 1974, u/s 31 (A) of the Air Act, 1981 & u/s 5 of the EP Act, 1986 read along with HWM Rules, 2016 dated 01.01.2024 issued to the unit namely M/s Chawla Engineering Works, S-28, Plot No. 19, Gali No. 13, Anand Parbat Industrial Area, Delhi-110005, wherein Environmental Damage Compensation (EDC) of Rs. 15,00,000/- (Rupees fifteen lakh only) was imposed and and subsequently Recovery Certificate vide F.No.DPCC/CMC-VII/APIA-Complaint/E-147117/2023/5007-09 dated 10.12.2024 (copy enclosed) was issued to you. The aforesaid unit has not deposited Environmental Damage Compensation till date.

In view of above, you are requested to take expeditious steps for recovery of Environmental Compensation of Rs. 15,00,000/- (Rupees fifteen lakh only) from the aforesaid Proprietor/ Owner/ Occupier of the premises (required to be remitted to DPCC in favor of "DELHI POLLUTION CONTROL COMMITTEE") within 15 days of the issue of this letter.

Encl: As above

Yours sincerely

P.S. Pankaj
Senior Environmental Engineer
Delhi Pollution Control Committee, SEE, CFC-VII
4th & 5th Floor, I S B T Building
Kashmere Gate, Delhi-110006

Copy to:-

1. The Principal Secretary (Revenue)-cum-Divisional Commissioner, 5, Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054
2. The DM, (West Delhi), Plot No. 3, Shivaji Place, Near West Gate Mall, Raja Garden, New Delhi - 110027
3. Master File, CMC-VII